

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 81(ND)2016
CA. NO.

CORAM:

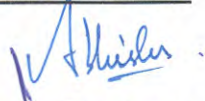

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017**

NAME OF THE COMPANY: M/s. Parul Kapoor & ors. V/s. M/s. S.M Brass House Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Abhishek Pabhi	Adv.	Petitioner	
2.	AMAR KHERA	Adv.	Respondents	

ORDER

Application has been filed by the petitioner praying for restraining the respondents from selling, transferring, alienating or encumbering property bearing no.E-137, EPIP, Site V, Kasna, Greater Noida, being the property of the Respondent Company. Notice to the same is being accepted by the Ld. Counsel for the respondents who may file his reply by the next date of hearing. Till then the respondents shall not transfer or alienate any of the fixed assets of the company including the property aforementioned.

Contd/-.....

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Ld. Counsel for the petitioner has also placed on record the receipt evidencing payment of Rs.10,000/- to the Prime Minister Relief Fund in terms of the order dated 27.02.2017.

To come up on 12.07.2017 for final arguments.

Parties may file written synopsis along with citations.

— Sq —

(S.K.Mohapatra)
Member Technical

— Sq —

(Ina Malhotra)
Member Judicial